

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3965
TO BE ANSWERED ON 13.08.2015

IMPLEMENTATION OF RURAL DEVELOPMENT SCHEMES

3965. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed to nominate Members of Parliament as chairperson in the district level vigilance and monitoring committees to monitor the implementation of village development schemes;
- (b) if so, whether complaints have been received from the Members of Parliament that District Magistrates are not giving due importance to their nominations and as a result thereof meetings are not being commenced by them;
- (c) if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a): Yes, Madam. After the constitution of XVI Lok Sabha, the Ministry of Rural Development has issued revised guidelines and nominated the elected Members of Parliament as Chairman/Co-Chairman for district level VMCs on 8th August, 2014 to all State/Districts of the country in order to reconstitute the District level Vigilance Monitoring Committees to supervise, exercise vigilance and monitor the implementation of all programmes implemented by the Ministry of Rural Development. The orders are also available on the website of the Ministry (www.rural.nic.in) under the link Schemes → Monitoring & Evaluation → Vigilance and Monitoring.

(b)& (c): No Madam. The Ministry of Rural Development have not received any complaint from the Members of Parliament that District Magistrates are not giving due importance to their nominations. But from our records, it is observed that the district level meetings are not held regularly.

(d): The Department has recently revised the guidelines for Vigilance and Monitoring Committees and stipulated specific days for holding such meetings such as last Saturday of May, first Saturday of August, first Saturday of November and first Saturday of February and, if for any reason, the meeting is not held on the given day, the meeting should be held within a month, as an adjourned meeting, on a date to be decided by the Member Secretary. It has been pursued vigorously with the State Governments and district administrations to convene Meetings as per guidelines particularly in view of the responsibility of the Member Secretary to convene the Meetings.
